

RATIFIED

Minutes of M.No.34/09 held on 18.11.2008 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.34/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 18.11.2008 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh. Gajraj Singh, Sr. D.O.		23063321	DHI
2..	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP
4.	Sh. R.N. Mishra Asstt. I.A.		23063355	M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director			DC(MSME)
6.	Sh. Ramanand Meena, DDG & Convener NC-I	485	23061562 Ext.276	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:1/34/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01243/AM09/	RLA File :07/24/040/00434/AM09/	Lic.No/Date:0710060792 30.10.2008	
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

2	Case No.:2/34/80-ALC2/2008	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01244/AM09/	RLA File :07/24/040/00433/AM09/	Lic.No/Date:0710060793 30.10.2008	
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

3	Case No.:3/34/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01245/AM09/	RLA File :09/24/040/00292/AM09/	Lic.No/Date:0910035792 30.10.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

4	Case No.:4/34/80-ALC2/2008	Party Name:EATON FLUID POWER LTD	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01246/AM09/	RLA File :31/24/040/00200/AM09/	Lic.No/Date:3110035942 31.10.2008	
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

5	Case No.:5/34/80-ALC2/2008	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01247/AM09/	RLA File :06/24/040/00040/AM09/	Lic.No/Date:0610014502 31.10.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 06.01.2009.			

6	Case No.:6/34/80-ALC2/2008	Party Name:BRAKES INDIA LIMITED,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01248/AM09/	RLA File :04/24/040/00176/AM09/	Lic.No/Date:0410099633 31.10.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forwards the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

	Case No.:10/34/80-ALC2/2008	Party Name:TRANTER INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01252/AM09/	RLA File :31/21/040/00257/AM09/	Lic.No/Date:3110035953 03.11.2008	

7	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.		
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8	Case No.:12/34/80-ALC2/2008	Party Name:WINDLASS ENGINEERS & SERVICES PVT.LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01254/AM09/	RLA File :61/24/040/00045/AM09/	Lic.No/Date:6110000234 03.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

9	Case No.:13/34/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01255/AM09/	RLA File :03/95/040/00666/AM09/	Lic.No/Date:0310492676 03.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

10	Case No.:7/34/80-ALC2/2008	Party Name:POLY MEDICURE LTD.	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01249/AM09/	RLA File :05/24/040/00491/AM09/	Lic.No/Date:0510230183 03.11.2008	
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC & DC(MSME) for examination and submission of comments. The case may be relisted on 06.01.2009.			

11	Case No.:8/34/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01250/AM09/	RLA File :05/24/040/00493/AM09/	Lic.No/Date:0510230238 03.11.2008	
	Decision :The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

12	Case No.:9/34/80-ALC2/2008	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01251/AM09/	RLA File :07/24/040/00407/AM09/	Lic.No/Date:0710060844 03.11.2008	Defer Date: 06.01.2009
	Decision : The Committee noted that firm's application already forwarded to technical authority i.e DIPP & DC(MSME) for examination and submission of comments. However, the representative of DIPP informed that they have not received the copy of application. The Committee therefore decided to forward a copy of firm's application once again to DIPP for examination and submission of comments. The case may be relisted on 06.01.2009.			

13	Case No.:11/34/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01253/AM09/	RLA File :05/24/040/00402/AM09/	Lic.No/Date:0510230292 04.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 06.01.2009.			

14	Case No.:14/34/80-ALC2/2008	Party Name:GANSONS LTD	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01256/AM09/	RLA File :03/94/040/00767/AM09/	Lic.No/Date:0310492826 04.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 06.01.2009.			

15	Case No.:15/34/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01257/AM09/	RLA File :03/94/040/00757/AM09/	Lic.No/Date:0310492847 04.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

16	Case No.:16/34/80-ALC2/2008	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01258/AM09/	RLA File :03/95/040/00675/AM09/	Lic.No/Date:0310492999 05.11.2008	
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to			

RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007.

The Regional Authority may take necessary action accordingly.

17	Case No.:17/34/80-ALC2/2008	Party Name:HILLER DECANTERS (INDIA) PVT. LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01259/AM09/	RLA File :02/24/040/00192/AM09/	Lic.No/Date:0210119369 05.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP & DC(MSME) for examination and submission of comments. The case may be relisted on 06.01.2009.			

18	Case No.:18/34/80-ALC2/2008	Party Name:FABLINK ENGINEERING PVT. LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01260/AM09/	RLA File :05/24/040/00498/AM09/	Lic.No/Date:0510230371 05.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

19	Case No.:19/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01261/AM09/	RLA File :04/24/040/00194/AM09/	Lic.No/Date:0410099766 05.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

20	Case No.:20/34/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01262/AM09/	RLA File :04/24/040/00195/AM09/	Lic.No/Date:0410099767 05.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

	Case No.:21/34/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
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21	HQ File :01/80/050/01263/AM09/	RLA File :07/24/040/00422/AM09/	Lic.No/Date:0710060893 05.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

22	Case No.:24/34/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01266/AM09/	RLA File :03/94/040/00761/AM09/	Lic.No/Date:0310493107 05.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 06.01.2009.			

23	Case No.:22/34/80-ALC2/2008	Party Name:GKB RX LENS PVT LTD	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01264/AM09/	RLA File :02/24/040/00193/AM09/	Lic.No/Date:0210119385 06.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e C&PC & DC(MSME) for examination and submission of comments. The case may be relisted on 06.01.2009.			

24	Case No.:23/34/80-ALC2/2008	Party Name:BHARAT PUMPS & COMPRESSORS LTD	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01265/AM09/	RLA File :06/24/040/00043/AM09/	Lic.No/Date:0610014551 06.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 06.01.2009.			

25	Case No.:25/34/80-ALC2/2008	Party Name:FLOWERVE INDIA CONTROLS PVT. LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01267/AM09/	RLA File :32/24/040/00039/AM09/	Lic.No/Date:3210039071 07.11.2008	
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

26	Case No.:26/34/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01268/AM09/	RLA File :03/94/040/00744/AM09/	Lic.No/Date:0310493271 07.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 06.01.2009.			

27	Case No.:27/34/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01269/AM09/	RLA File :03/95/040/00642/AM09/	Lic.No/Date:0310493272 07.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 06.01.2009.			

28	Case No.:28/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01270/AM09/	RLA File :61/24/040/00047/AM09/	Lic.No/Date:6110000238 07.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

29	Case No.:29/34/80-ALC2/2008	Party Name:FLAT PRODUCTS EQUIPMENTS (I) LTD.,	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01271/AM09/	RLA File :03/94/040/00754/AM09/	Lic.No/Date:0310493581 10.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

30	Case No.:31/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01273/AM09/	RLA File :61/24/040/00048/AM09/	Lic.No/Date:6110000239 10.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

31	Case No.:32/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01274/AM09/	RLA File :61/24/040/00049/AM09/	Lic.No/Date:6110000240 10.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

32	Case No.:33/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01275/AM09/	RLA File :61/24/040/00050/AM09/	Lic.No/Date:6110000241 10.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

33	Case No.:34/34/80-ALC2/2008	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01276/AM09/	RLA File :61/24/040/00051/AM09/	Lic.No/Date:6110000242 10.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI for examination and submission of comments. The case may be relisted on 06.01.2009.			

34	Case No.:30/34/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01272/AM09/	RLA File :05/24/040/00504/AM09/	Lic.No/Date:0510230648 11.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DHI & DC(MSME) for examination and submission of comments. The case may be relisted on 06.01.2009.			

35	Case No.:35/34/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01277/AM09/	RLA File :05/24/040/00508/AM09/	Lic.No/Date:0510230697 11.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The			

Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 06.01.2009.

36	Case No.:36/34/80-ALC2/2008	Party Name:ACE DESIGNERS LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case reverted back to RA
	HQ File :01/80/050/01278/AM09/	RLA File :07/24/040/00445/AM09/	Lic.No/Date:0710061023 12.11.2008	
	Decision : The Committee noted that firm's application has not been received from RA so far. However, according to the information available in online agenda, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly, without any examination, decided to revert back the case to RA to take appropriate decision at their own level in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

37	Case No.:37/34/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:34/80-ALC2/2008 18.11.2008	Status:Case deferred
	HQ File :01/80/050/01279/AM09/	RLA File :03/95/040/00698/AM09/	Lic.No/Date:0310493987 12.11.2008	Defer Date: 06.01.2009
	Decision : The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e DIPP for examination and submission of comments. The case may be relisted on 06.01.2009.			

Case No. A/R. 41	M/s. ISF Industries Pvt. Ltd; Chennai	HQ F.No.01/80/50/596/ AM07/DES.I	
Meeting No. 34/09		RA.F.No.04/24/50/216/AM07	Lic.No.0410084009 &
Date: 18.11.2008		Ratification of norms.	Date 04.09.2008

The request of the firm regarding revision of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee noted that the subject licence was issued on 04.09.2006 and the NC has fixed the norms in its meeting No. 40/07 held on 09.01.2007. The party has come up for revision of norms after one and half year and in any case well beyond 4 months after issue of P.N. 37. The Committee also noted that there is no merit in the request of the firm. Accordingly committee decided to maintain the NC decision taken in its meeting No. 40/07 held on 09.01.2007.

The Regional Authority may take necessary action accordingly.

Case No. A/R. 42	M/s. Kilburn Engg. Ltd;	HQ F.No.01/80/50/541/ AM08/DES.I	
Meeting No. 34/09	Mumbai	RA.F.No.03/94/40/772/AM08	Lic.No.0314474784
Date: 18.11.2008		Ratification of norms.	Date 25.10.2007

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation along-with case file to DHI for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. A/R. 43	M/s. Alstom Power System Hydro; India	HQ F.No.01/80/50/1285/ AM07/DES.I	
Meeting No. 34/09	Mumbai	RA.F.No.03/94/40/1185/AM07	Lic.No.0310417512
Date: 18.11.2008		Ratification of norms.	Date 25.01.2007

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The request of the firm regarding revision of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009:-

Complete description of the import item no. 7.

Case No. A/R. 44	M/s. Alstom Power	HQ F.No.01/80/162/00200/AM08/DES.I	
Meeting No. 34/09	System Hydro; Mumbai	RA.F.No.03/94/40/0032/AM07	Lic.No.0310426534
Date: 18.11.2008		Ratification of norms.	Date 12.04.2007

The request of the firm regarding revision of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.01.2009:-

Complete description of the import item no. 7.

Case No. A/R. 45	M/s. ISGEC, Yamunanagar	HQ F.No.01/80/50/344/AM08/DES.I	
Meeting No. 34/09		RA.F.No.05/24/40/539/AM08	Lic.No.0510210113
Date: 18.11.2008		Ratification of norms.	Date 05.10.2007

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation along-with case file to DHI for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. A/R. 46	M/s. Flowserve India	HQ F.No.01/80/50/140/AM09/DES.I	
Meeting No. 34/09	Controls P. Ltd, Bangalore	RA.F.No.32/24/40/60/AM08	Lic.No.3210036911
Date: 18.11.2008		Ratification of norms.	Date 18.12.2007

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, after perusal of details and flowchart, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product.

The Regional Authority may take necessary action accordingly.

Case No. A/R. 47	M/s. Boysen India, Noida	HQ F.No.01/80/162/348/AM08/DES.I	
Meeting No. 34/09		RA.F.No.05/24/40/539/AM08	Lic.No.0510204085
Date: 18.11.2008		Ratification of norms.	date 25.05.2007

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation along-with case file to DHI for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. A/R. 48	M/s. Godrej & Boyce,	HQ F.No.01/86/50/49/AM04/DES.VII/DES.I	
Meeting No. 34/09	Mumbai	RA.F.No.03/24/40/1239/AM03	Lic.No.0310166702
Date: 18.11.2008		Ratification of norms.	date 12.11.2002

The request of the firm regarding revision of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008.

The request of the firm regarding correction of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, took note of the mistake and decided to make out the following correction in the earlier NC decision:-

Quantity of import item at Sl.No. 4 may be allowed as 340 MT inclusive of 5% wastage.

The Regional Authority may take necessary action accordingly.

Case No. A/R. 49	M/s. Salvi Chemicals	HQ F.No.01/83/50/1379/AM08/DES.I	
Meeting No. 34/09	Industries Ltd.	RA.F.No.03/95/40/721/AM08	Lic.No.03101446666
Date: 18.11.2008		Ratification of norms.	date 17.10.2007

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to bring-out full facts of the case on file for taking a decision by Chairman NC-I. The case may be re-listed on 06.01.2009.

Case No. A/R. 50	M/s. Grandprix Fab (P)	HQ F.No.01/80/162/768AM08/DES.I	
Meeting No. 34/09	Ltd; Faridabad	RA.F.No	Lic.No.0510205955
Date: 18.11.2008		Ratification of norms.	date 10.07.2007

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation to DIPP for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. A/R. 51	M/s. Imperial Inds. Ltd; ,	HQ F.No.01/80/50/361/AM07/DES.I	
Meeting No. 34/09	New Delhi	RA.F.No	Lic.No.0510185517
Date: 18.11.2008		Ratification of norms.	dt.29.0.2006

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation to DHI for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. A/R. 52	M/s. Nicomet Inds. Ltd;	HQ F.No.01/80/50/292/AM08/DES.I	
Meeting No. 34/09	Mumbai	RA.F.No 3/95/40/247/AM08	Lic.No 031043639
Date: 18.11.2008		Ratification of norms.	dt.14.06.2007

The request of the firm regarding revision of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee decided to reject the case on the ground that there is no merit to re-open the case as firm has not submitted any additional justification in support of higher wastage.

The RLA may take necessary action accordingly.

Case No. A/R. 53	M/s. Nicomet Inds. Ltd;	HQ F.No.01/80/50/289/AM08/DES.I	
Meeting No. 34/09	Mumbai	RA.F.No 3/95/40/353/AM08	Lic.No 0310435985
Date: 18.11.2008		Ratification of norms.	dt.12.07.2007

The request of the firm regarding revision of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee decided to reject the case on the ground that there is no merit to re-open the case as firm has not submitted any additional justification in support of higher wastage.

The RLA may take necessary action accordingly.

Case No. A/R. 54	M/s. A-1 Fence Products	HQ F.No.01/80/162/94/AM08/DES.I	
Meeting No. 34/09	Co; Mumbai	RA.F.No 3/94/40/426/AM07	Lic.No0310424462
Date: 18.11.2008		Ratification of norms.	dt.27.03.2007

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation to DIPP for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. A/R. 55	M/s. A-1 Fence Products	HQ F.No.01/80/162/336/AM08/DES.I	
Meeting No. 34/09	Co; Mumbai	RA.F.No 3/95/40/331/AM08	Lic.No.0310429888
Date: 18.11.2008		Ratification of norms.	dt.18.05..2007

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation to DIPP for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. A/R. 56	M/s. BPL FTA Energies P.	HQ F.No.01/80/162/797/AM08/DES.I	
Meeting No. 34/09	Ltd, Chennai	RA.F.No	Lic.No
Date: 18.11.2008		Ratification of norms.	

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation to DIPP for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. A/R. 57	M/s. AIM	HQ F.No.01/80/50/1120/AM08/DES.II/DES.I	
Meeting No. 34/09	Marketing, Pune	RA.F.No	Lic.No 31100324272
Date: 18.11.2008		Ratification of norms.	Dt. 24.1.2008

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation to DC(MSME) for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. A/R. 58	M/s. IDMC,, Vthal	HQ F.No.01/80/50/20/AM07/DES.I	
Meeting No.34/09		RA.F.No 34/24/40/299/AM06	Lic.No34 10058285
Date: 18.11.2008		Ratification of norms	Dt.06.04.2006

The request of the firm regarding ratification of norms in respect of subject Adv. Authorization was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's representation along-with case file to DHI for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. C-16	M/s. Continental	HQ F.No.	
Meeting No. 34/09	Device India Ltd,.	RA.F.No	Lic.No

Date: 18.11.2008		Fixation of SION for semiconductor device	
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The request of the firm regarding fixation of SION for Semiconductor device was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to advise the firm to apply for fixation of SION in ANF 4(B) along-with all supporting documents. The case may be re-listed on receipt of complete information.

Case No. C-17	M/s. PITTI	HQ F.No.	
Meeting No. 34/09	Laminations.Hyderabad	RA.F.No	Lic.No
Date: 18.11.2008		Clarification on SION at Sl. No. C-279	

The request of the firm regarding clarification on SION covered under C-279 was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The representative of DIPP present in the meeting informed that same issue was discussed and finalized by NC-II recently. The Committee decided to transfer the file relating to this case to Convenor NC-II for necessary action.

Case No. C-18	M/s. Mukund Ltd, Thane	HQ F.No.	
Meeting No. 34/09		RA.F.No	Lic.No
Date: 18.11.2008		Clarification on SION No. C-525	

The request of the firm regarding discrepancy in the SION C-525 was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's application to M/o Steel for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. C-19	M/s. KDDL Ltd., Parwanoo	HQ F.No.	
Meeting No. 34/09		RA.F.No	Lic.No
Date: 18.11.2008		Correction in SION at Sl.No. C-890	

The request of the firm regarding correction in description of SION at Sl.No. C-890 norms was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's application to DIPP for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. C-20	M/s. Grasin Industries Ltd;	HQ F.No.	
Meeting No. 34/09	Mumbai.	RA.F.No	Lic.No
Date: 18.11.2008		Clarification on SION at Sl.No. C-483	

The request of the firm regarding clarification on SION at Sl.No. C-483 was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to bring-out full facts of the case on file for taking a decision by Chairman NC-I and forward the copy of application to M/o Steel for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. C-21	M/s. PTC INDUSTRIES	HQ F.No.	
Meeting No. 34/09	Ltd., Lucknow	RA.F.No	Lic.No
Date: 18.11.2008		Clarification on DEPB	

The request of the firm regarding Clarification on DEPB Sr. No. 530B of group 61 was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's application to DIPP for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. C-22	M/s. PTC INDUSTRIES	HQ F.No.	
Meeting No. 34/09	Ltd.,	RA.F.No	Lic.No
Date: 18.11.2008		Clarification on DEPB	

Case No. C-23	M/s. DB Engineering P. Ltd;	HQ F.No.	
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The request of the firm regarding clarification on the admissibility of DEPB benefit against export product Air Circulators against Sl.no. 21 & 22 was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's application to DIPP for examination and submission of comments. The case may be re-listed on 06.01.2009.

Meeting No. 34/09 Date: 18.11.2008	New Delhi.	RA.F.No Clarification on DEPB	Lic.No
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The request of the firm regarding misprint of description of Engg. Products at Sl.No. 409 of DEPB was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to transfer the case to DEPB committee which is the appropriate platform for deciding such cases.

Case No. C-24	M/s. Suja Rubber Inds. P. Ltd; Mayiladuthurai.	HQ F.No.	
Meeting No. 34/09 Date: 18.11.2008		RA.F.No Clarification on DEPB	Lic.No

The request of the firm regarding clarification on item description in Sl.No. 499 of DEPB was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's application to DHI for examination and submission of comments. The case may be re-listed on 06.01.2009.

Case No. C-25	M/s. Khaitan Electricals Ltd.	HQ F.No.	
Meeting No. 34/09 Date: 18.11.2008	Hyderabad.	RA.F.No Clarification on DEPB	Lic.No

The request of the firm regarding admissibility of DEPB benefit against Export product Air Circulators against Sl.No. 21 & 22 of DEPB was considered by the committee in its meeting No. 34/09 held on 18.11.2008. The Committee, decided to refer the copy of firm's application to DIPP for examination and submission of comments. The case may be re-listed on 06.01.2009.

(S.K. Jain, D.O., DIPP)
Member

(Gajraj Singh, Sr. D.O., DHI)
Member

(R.N. Mishra, Asstt. IA, M/o Steel)
Member

(K.K. Funda, Asstt. Director)
Member

(R.N. Meena, Dy. DGFT)
Convener

(A.Komu)
Chairman